

(c) As per the provisions of the statute governing the operations of IFCI, only limited companies and Co-operative societies, incorporated and registered in India are eligible for assistance from IFCI. Keeping in view the national priorities, viable projects in industries which are eligible for financial assistance in terms of the provisions of the statute are sanctioned assistance by the IFCI.

(d) The IFCI brings out publicity brochures to facilitate the awareness of IFCI's promotional activities amongst the potential clientele. The State/Zonal/Regional Advisory Committees constituted by the IFCI also act as the fora through which the developmental programmes and promotional activities of the IFCI, including those relating to backward areas, new and technician-entrepreneurs, are publicised among members of the Industry.

**Indo-USA agreement on 'Development and Management Training Project'**

4090. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether India and United States have recently signed a grant agreement entitled "development and management training project"; and

(b) if so, the details regarding the purpose of the project and what will be the cost of the project?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) Yes, Sir. A grant agreement for an amount of Rs. 23 crores (\$2.4 million) was signed with the United States Agency for International Development on 30-9-1982 for a project entitled "Development & Management Training".

The purpose of the project is to strengthen the managerial and technical capabilities of public and, where appropriate, private sector manpower in areas of mutual concern to the two sides. The total cost of the project is Rs. 7.8 crores of which the

US contribution is expected to be Rs. 5.9 crores approximately, which is likely to be made available in increments.

**Take over of textile units of Swadeshi Cotton Mills Company Limited**

4091. SHRI R. L. P. VERMA: Will the Minister of COMMERCE be pleased to state:

(a) what is the present position of hearing granted to the erstwhile management of Swadeshi Cotton Mills Company Ltd., as per order dated January 15, 1981 of the Supreme Court in the matter of take over of six textile units of Swadeshi Cotton Mills Co. Ltd., under Section 18-AA of the L.D.R. Act; and

(b) whether it is proposed to nationalise the units and the company?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) A hearing was accorded to the erstwhile management of Swadeshi Cotton Mills Co. Ltd. in pursuance of the Order dated 13th January 1981 of the Supreme Court of India in the matter to take over of six textile units of Swadeshi Cotton Mills Co. Ltd. No decision has as yet been taken consequent on the hearing.

(b) Final decision in the matter is yet to be taken.

**Supply of Substantial and Gunny Bags to F.C.I., Etc.**

4092. SHRI BHEEKHABHAI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that jute industry is opposed to supply 'A' class gunny bags to Food Corporation of India, Central Warehousing Corporation and other Foodgrains agencies of the standard weight of 1.21 kgs. but against it the gunny bags of 850 grams to 950 grams weight are being supplied;

(b) if so, the reasons thereof and action being taken for supply of sub-standard gunny bags;

(c) the total number and cost of gunny bags supplied to F.C.I. during the years 1978-79, 1979-80, 1980-81 and 1981-82 by jute industries; and

(d) the number of complaints received and action taken?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) No, Sir. The standard weight of B. Twill Bag of six 43/1/2 x 26/1/2 being produced under E.C. Act is 1005 grams per bag with tolerance (minus 75 grams and plus 100 grams per bag) and with 20 per cent moisture regain. It is a fact that in a few cases bags weighing between 850 grams to 950 grams per bag are being supplied.

(b) A bag of 930 grams with 20 per cent moisture regain is technically acceptable by FCI. If moisture is less in dry areas, the actual weight may be lesser and has to be corrected before concluding whether the bag is sub-standard or not. In case of report of supply of sub-standards bags following action are taken.

(1) Full cost and incidentals of substandard goods are withheld from the firm's Bills.

(2) Joint Inspection is conducted by the ISI consignee and the firm concerned.

(3) The Firm is made to replace the supplies by goods of acceptable quality.

(4) ISI has been asked to enforce strict quality control.

(c) The requisite information is given below:—

Year	Quantity purchased (In Bales)	Total cost (Rs. in crores)
1978-79	2,32,935	27.99
1979-80	2,82,085	42.19
1980-81	3,68,242	49.55
1981-82	2,19,892	30.09

(d) No complaint was received during the years 1978-79, 1979-80 and 1980-81. During 1981-82 complaints were received against 10,351 bales only. Out of these 1598 bales were accepted in joint inspection, 1191 bales were replaced by the firms concerned. A proposal is under consideration of FCI to accept the remaining 7562 bales with suitable reduction in price.

#### Setting up of Spinning Mills

4093. SHRI LAKSHMAN MALICK: Will the Minister of COMMERCE be pleased to state:

(a) whether efforts have been made to increase the setting up of spinning mills in different States;

(b) if so, how many spinning mills have been set up in the State of Orissa during the last two years; and

(c) the programme of Government in 1982-83 in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) The setting up of spinning mills upto a capacity of 50,000 spindles has been delicensed. Government of India has no proposal to set up spinning mills of its own in different States.

(b) & (c). During the Sixth Five Year Plan five co-operative spinning mills are expected to be set up in Orissa with assistance from the National Co-